# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 702 TO BE ANSWERED ON SEPTEMBER 17, 2020

### **BENEFICIARIES OF PM SVANIDHI SCHEME**

#### NO. 702. SHRI SANTOSH PANDEY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- a) the number of beneficiaries registered in Chhattisgarh under PM SVANidhi scheme;
- b) the rate of interest on which these beneficiaries are getting loan and share of percentage of the subsidy to be borne by the Union Government and the beneficiaries;
- c) the amount issued to the State Government for the identified beneficiaries or directly to beneficiaries; and
- d) whether any type of arrangement of interest or subsidy has been made for beneficiaries by Chhattisgarh Government and if so, the details thereof?

#### ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

#### (SHRI HARDEEP SINGH PURI)

- (a) Number of applications received from Street Vendors under
  PM SVANidhi, from Chhattisgarh, as on 15.09.2020 is 8,363.
- (b) In case of Scheduled Commercial Banks, Regional Rural Banks, Small Finance Banks, Cooperative Banks & Self

.....2/-

Help Group Banks, the rates will be as per their prevailing rates of interest. In case of Non-Banking Finance Companies, Micro Finance Institutions etc., interest rates will be as per Reserve Bank of India guidelines for respective lender category. In respect of MFIs (non NBFC) and other lender categories not covered under the RBI guidelines, interest rates under the scheme would be applicable as per the extant RBI guidelines for NBFC-MFIs. The vendors, availing loan under the scheme, are eligible to get an interest subsidy @ 7%, on timely repayment of loan. The interest subsidy amount will be credited into the borrower's account quarterly.

- (c) The loans are sanctioned by the Lending Institutions and directly credited into the bank accounts of the applicants.
- (d) The interest subsidy @ 7%, on timely repayment of loan, will be credited directly to the beneficiaries' accounts by the Ministry of Housing & Urban Affairs.

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